

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.599 of 2020**

**IN THE MATTER OF:**

**Ketan Anant Raj & Anr.**

**...Appellants**

**Versus**

**Dhanshyam Kantilal Patel  
Liquidator of Krishnai Hospital Pvt. Ltd. & Ors.**

**...Respondents**

**For Appellants: Shri Mayank Bagla, Advocate**

**For Respondents: Ms. Geeta Lundwani and Shri Amey Hadwale and  
Shri Advocates (R-1)  
Dhanshyam Patel, (Liquidator – R-1)  
Shri Janak Shah, and Shri Sunil Joshi, Advocates  
(R-2)**

**O R D E R**  
**(Virtual Mode)**

**12.10.2020** Counsel for Appellant wants to file Rejoinder. Rejoinder may be filed within ten days. Parties to file brief written submissions not more than three pages before next date. Copies of Judgements on which parties want to rely and refer at the time of arguments, may be filed separately before next date.

List the Appeal 'for admission (after Notice) hearing' on 5<sup>th</sup> November. 2020.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Dr. Ashok Kumar Mishra)  
Member (Technical)

*rs/md*